CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 248/MP/2024

Subject	:	Petition under Section 79(1)(b) along with Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 along with its amendments seeking directions against the Respondent No. 1 to pay the DSM bill dated 12.2.2024 raised by Vedanjay Power Private Limited for an amount of Rs.3,42,23,606/- along with Late Payment Charges, if any.
Petitioner	:	Osmanabad Solar Energy Limited (OSEL)
Respondents	:	NTPC Vidyut Vyapar Nigam Limited (NVVN) and Anr.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukerjee, Advocate, OSEL Shri Yashaswi Kant, Advocate, OSEL Ms. Priyanka Vyas, Advocate, OSEL Shri Yogesh S Kolte, Advocate, MSLDC Ms. Shilpa Sawant, Advocate, MSLDC Shri Sourav Roy, Advocate, NVVNL Ms. Alchi Thapliyal, Advocate, NVVNL Shri Harsh Anand, Advocate, NVVNL

Record of Proceedings

At the outset, the learned counsel for the Respondent, NVVNL, requested a pass over when the matter was called out for arguments. Subsequently, due to paucity of time, the arguments of learned counsel for the parties could not commence, and the matter was accordingly adjourned. However, the learned counsel for the Petitioner pointed out that, despite being granted multiple opportunities, the Respondents, VPPL and MSEDCL, had not filed their respective replies in the matter.

2. The Petition will be listed for a hearing on **8.12.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)